

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.446/2000.

Friday, this the 15th day of December, 2000.

Coram: Hon'ble Smt. Shanta Shastry Member (A).

1. Smt. Anjali Achut Kulkarni, and
2. Smt. Anita Achut Kulkarni,  
Residing at : Gurubachhan Singh  
Chawli, Mhaske Vasti,  
Pune - 15. ... Applicants.  
(By Advocate Shri S.S.Karkera)

Vs.

1. The Union of India,  
through the Chief Post Master General,  
Maharashtra Circle,  
G.P.O.,  
Mumbai - 400 001.
2. The Post Master General,  
Pune Region,  
Pune - 411 001.
3. The Sr. Superintendent of Post Offices,  
Pune City West Division,  
Pune - 411 030. ... Respondents.  
(By Advocate Shri V.S.Masurkar)

: O R D E R (ORAL) :

{Per Smt. Shanta Shastry, Member (A)}

Heard Shri S.S.Karkera, the learned counsel for the applicant and Shri V.S.Masurkar, the learned counsel for the respondents.

2. The learned counsel for the applicants submits that the impugned order dt. 13.8.1999 whereby compassionate appointment of Applicant No.2 has been rejected on the ground that at the time of invalid <sup>retirement</sup> of Applicant No.1 the Applicant No.2 was not a divorcee, be quashed and set aside. Applicant No.2 has further requested to consider her case on compassionate grounds. It is seen from the reply of the respondents that the

applicant has appealed to the Chief Post Master General, Mumbai in the matter. The respondents have stated <sup>in their reply</sup> that the request of the applicant will be examined by the Circle Review Committee and a decision will be communicated to the applicant. In view of this, the respondents are directed to consider the case of the applicant expeditiously within a period of three months. If the applicant is still aggrieved, she is at liberty to take recourse to action as per rules. The OA is disposed of accordingly. No costs.

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(SHANTA SHASTRY)  
MEMBER (A)

B.